

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. MA 297 of 98  
(OA 1337 of 96)

Present : Hon'ble Mr.Justice S.N.Mallick, Vice-Chairman

Hon'ble Mr.S.Dasgupta, Administrative Member

UNION OF INDIA & ORS.

VS

S. J. GHOSH & ORS.

For the applicants : Mr.S.Choudhury, counsel

For the respondents: Mr.B.C.Sinha, counsel

Heard on : 31.7.98

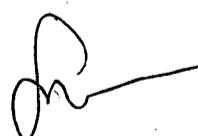
Order on : 31.7.98

O R D E R

S.N.Mallick, VC

In this application the petitioner has prayed for vacating the interim order passed by an earlier Bench of this Tribunal in OA 1337 of 96 on 11.11.96. There is no reasonable explanation why this application has been filed at such a belated stage. We note that the application was admitted for hearing by an order dated 18.6.98 passed in presence of the 1d. counsel appearing for both the parties. Even on that date there was no grievance about the interim order on the side of the respondents. We do not find any reason to set aside the interim order as prayed for. However, we direct that as the OA is ready for hearing, it be listed for hearing on 17.12.98. MA stands disposed of.

  
MEMBER (A)

  
VICE-CHAIRMAN

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